

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Criminal Appeal (D.B.) No. 1333 of 2017**

Baneshwar Nagesia @ Bawan and Ors.     ... .. **Appellants**

*Versus*

The State of Jharkhand                                     ... .. **Respondent**

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**CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR**  
**: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

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For the Appellants : Mr. Swami Nath Prasad Rai, Advocate

For the State : Mr. Suraj Verma, APP

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**Order No. 11/ Dated: 29<sup>th</sup> June, 2020**

Mr. Swami Nath Prasad Rai, the learned counsel for the appellants and Mr. Suraj Verma, the learned APP joined the proceeding through video-conferencing.

Mr. Suraj Verma, the learned APP states that appellant no. I, namely, Baneshwar Nagesia @ Bawan has died on 21.08.2018. The learned APP refers to letter no. 2048 dated 02.03.2020 and states that the Jail Superintendent, Birsa Munda Central Jail, Hotwar, Ranchi has certified that in course of treatment at RIMS, Ranchi the appellant, namely, Baneshwar Nagesia @ Bawan has died on 21.08.2018. The learned APP seeks adjournment for filing death certificate of the appellant no. 1, namely, Baneshwar Nagesia @ Bawan.

Post this matter on 21.07.2020 under the heading “Final Disposal”.

The learned counsel for the appellants shall file short synopsis and list of dates before the next date of hearing.

Mr. Suraj Verma, the learned APP shall obtain latest report on total period of custody of the appellants and place on record.

**(Shree Chandrashekhar, J.)**

**(Ratnaker Bhengra, J.)**